

Impure Medicines

@2453-E. SHRI VITHALRAO MADHAVRAO JADHAV. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether it is a fact that recently, there have been incidents that patients died due to the supply of impure medicines to hospitals in different parts of the country?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR): The information is being collected and will be laid down on the Table of the Sabha.

Spurious and Inferior drugs

@@2453-F. SHRI K. MOHANAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have any assessment of circulation of spurious and inferior drugs in the country *vis-a-vis* genuine drugs;

(b) whether any action has been initiated against those selling spurious and inferior drugs, if so, details thereof;

(c) what are the results achieved from such measures; and

(d) if no action has been taken the reasons for the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR):

(a) An analysis of a number of samples of drugs by the Drug Testing Laboratories revealed that between 15 and 18 per cent of the samples tested were found to be sub-standard.

(b) to (d) Under the provision of the Drugs and Cosmetics Act and Rules made thereunder, control over

@Previously Unstarred Question 2144 transferred from the 17th March, 1986.

@@Previously Unstarred Question 2151 transferred from the 17th March, 1986.

the manufacture and sale of drugs is exercised by the State Drug Control Authorities. Action to detect the production and distribution of spurious and inferior drugs has, therefore, mainly to be taken by them. If a case of manufacture or sale of spurious drugs is detected the State Drug Authorities take action to seize the spurious drugs and launch prosecution against the involved persons.

Death due to spurious Glycerol

‡2453-G. SHRI VITHALRAO MADHAVRAO JADHAV. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many people died in the month of January, 1986 due to supply of impure Glycerol in J. J. Hospital of Bombay;

(b) what is the method of quality testing of different types of medicines;

(c) whether there is any possibility of holding the inquiry in the matter by CBI; and

(d) who are the people involved in the deal of such medicines and what action is being taken by Government in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF FAMILY WELFARE (SHRI S. KRISHNA KUMAR):

(a) to (d). The Government of Maharashtra has appointed a Commission of Enquiry headed by Justice B. Lentin Juore of High Court. The matter is therefore *sub-judice*.

Adulteration of Edible Oils and Ghee

‡2453-H. SHRI D. HEERACHAND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that there is widespread adulteration of edible oils, vanaspati and pure ghee particularly through animal fats;

‡Previously Unstarred Question 2166 transferred from the 17th March, 1986.

‡Previously Unstarred Question 2250, transferred from 18th March, 1986.